

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

O.A.No. 381/2001

Date: 14.11.2002

Hon'ble Mr.G.C.Srivastava, Member (A)  
Hon'ble Mr.M.L. Chauhan, Member (J)

Abdul Gani son of Shri Rajab Ali, aged about 42 years  
resident of Quarter No.224 E (B) TRD Railway Loco Colony,  
Bayana and at present employed on the post of Truck Driver  
in the office of Senior Section Engineer TRD Bayana  
Western Railway.

Applicant

(By Advocate: Mr.C.B. Sharma)

VERSUS

1. Union of India through General Manager, Churchgate,  
Mumbai.
2. Divisional Electrical Engineer, TRD, North Western  
Railway, Kota.
3. Assistant Electrical Engineer, TRD, Western Railway  
Bharatpur.

Respondents

(By Advocate: Mr.Tej Prakash Sharma)

O R D E R (Oral)

Hon'ble Mr. G.C. Srivastava, Member (A)

The applicant who was working as Jeep Driver under  
the respondents is aggrieved on account of the penalty  
imposed on him vide order dated 6.4.99 (Annexure A-6) and  
the order dated 24.5.2001 (Annexure A-1) passed by the  
Appellate Authority and prayed that the same be quashed.


2. The respondents have contested the OA and filed a  
detailed reply stating inter alia that the impugned orders  
have been passed as per rules and there is no illegality  
in passing the said orders.

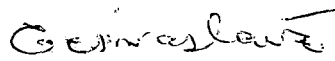
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3. It is however, found that the applicant has not preferred any revision petition against the impugned orders. After discussion at the Bar, the learned counsel for the applicant agrees that the applicant would submit a revision petition within a period of one month from today and the respondents may be directed to consider the revision petition within a specified time limit.

4. Under the circumstances, we direct that if the applicant submits a revision petition within a period of one month from today the same shall be considered by the competent authority as per rules and necessary appropriate orders passed on merits without raising the question of limitation within a period of three months thereafter.

5. With the above direction, the OA stands disposed of. No costs.

  
(M.L. Chauhan)  
Member (J)

  
(G.C. Srivastava)  
Member (A)

vtc.